



GOVERNMENT OF ANDHRAPRADESH
A.P.STATE LEGAL SERVICES AUTHORITY

Nyaya Seva Sadan, City Civil Court Compound
Purani Haveli, Hyderabad –500 002

Ph.23446702 (O)

Tele Fax : 23446700, 23446701

E-Mail: apslsaauthority@yahoo.com

E-Mail: apslsaauthority@rediff.com

Web site: www.apslsa.ap.nic.in

P.V. RAMBABU,
MEMBER SECRETARY,

(District & Sessions Judge) ROC. No.174 /APSLSA/LSW/2017, Dt: 21 -10-2017

Sir/Madam,

Sub: -APSLSA – Nationwide Outreach Campaign “**Connecting To Serve**” – Activities to be conducted for 10 days from 09-11-2017 to 18-11-2017 – Immediate Steps – Preparatory Steps – Submission of Compliance Report – Instructions - Issued.

Ref: - 1. NALSA letter received on 20-10-2017 in this Authority.
2. Note file orders dated:20-10-2017 of the Hon’ble Acting Chief Justice and Patron-in-Chief & Executive Chairman, APSLSA.

* * *

Adverting to the above subject and references, I am to state that the Member Secretary, NALSA vide letter under reference 1st cited, informed that on the occasion of Legal Services Day on 09-11-2017, a 10 Day Nation-wide Campaign namely “**Connecting To Serve**” shall be launched and under the Campaign, the following activities shall be carried out.

- (i) Door-to-Door campaign
- (ii) Putting hoardings at public places
- (iii) Establishing Legal Assistance Desks
- (iv) Print & Electronic Advertisement
- (v) Walkathon/cycle/motorbike rallies
- (vi) Organizing essay writing/spot painting/skits etc.
- (vii) Advertising on State Transport buses.
- (viii) Playing of NALSA Documentaries
- (ix) Conducting Awareness Camps
- (x) Awareness Programmes for prisoners

The preparatory steps required to be taken by all the legal services institutions to carry out the Campaign effectively are given in the letter of NALSA. The outline project is also framed by NALSA. Copies of the said letter and Project are appended herewith.

As directed by the Hon’ble Acting Chief Justice and Patron-in-Chief and Executive Chairman, APSLSA, all the Chairmen, District Legal Services Authorities in the State of Andhra Pradesh are instructed to take immediate steps for carrying out the campaign for 10 days from 09-11-2017 to 18-11-2017 by carrying out the activities as specified in the letter and outline of the Project framed by NALSA.

The preparatory steps shall be initiated with immediate effect and submit the details of the preparatory work to this Authority.

-2-

The Chairman, DLSA shall issue necessary instructions immediately to all the concerned including MLSCs in the District and also coordinate with all the Authorities concerned such as District Administration, Police, Medical & Health, APSRTC, Prisons, NGOs etc., to muster their support in carrying out the Nation-wide Campaign for the benefit of marginalised communities in the Society. As per the instructions in the letter and outline Project, Services of Panel Lawyers and PLVs be availed prior to that they shall be sensitized as to the mode and manner in which they have to participate in the Campaign.

The complete details of the Campaign be maintained right from beginning and submit the following reports to this Authority adhering to the time schedule given as follows to enable this Authority to submit the district-wise details before the Hon'ble Acting Chief Justice and Patron-in-Chief and Executive Chairman, APSLSA and to submit consolidated reports to NALSA within the specified time as called for:

- | | |
|---|---|
| 1. Details of preparatory steps taken by DLSA | : Shall reach the State Authority by 28-10-2017. |
| 2. Final report with all details after completion of the campaign | : Shall reach the State Authority by 22-11-2017 |

The expenditure for the said Campaign may be met from out of NALSA grants.

Yours faithfully,
Sd/- MEMBER SECRETARY

Encl: Copies of NALSA letter dated: 20-10-2017 and Outline Project.

To
All the Chairmen,
District Legal Services Authorities in the State of Andhra Pradesh.

Office of the District Legal Services Authority,
Kadapa, dt:23-10-2017

Dis No.3052/DLSA/KDP, Dt:23-10-2017

Communicated to all the Chairman, Mandal Legal Services Committees in Kadapa Unit with a request to submit the details of preparatory steps taken by respective Mandal Committee to this Authority on or before 26-10-2017.

Sd/- G.Sreenivas
CHAIRMAN,
District Legal Services Authority
Cum-District Judge,
Kadapa

From

Member Secretary,
National Legal Services Authority

To,

All Member Secretaries
State Legal Services Authorities

Subject: Preparatory steps with regard to Nationwide outreach campaign
"Connecting To Serve"

Sir/Madam,

On 09.11.2017, a function to observe Legal Services Day shall be held at New Delhi. On the said occasion a ten days nationwide campaign, namely "Connecting To Serve" shall be launched. The following are the objectives of the said campaign:

- (i) To make weaker and marginalized sections of society aware about the existence of Legal Services Institutions and availability of free legal services.
- (ii) To make them aware about Legal Services Clinics, Front offices and legal aid help line numbers.
- (iii) To identify people who are in need of legal assistance but have not taken recourse to justice delivery system on account of economic or other disabilities.

Under the campaign, following activities shall be carried out:

- (i) Door-to-Door campaign
- (ii) Putting hoardings at public places
- (iii) Establishing Legal Assistance Desks
- (iv) Print & Electronic Advertisement
- (v) Walkathon/cycle/motorbike rallies
- (vi) Organizing essay writing/spot painting/skits etc.
- (vii) Advertising on State Transport buses.
- (viii) Playing of NALSA Documentaries
- (ix) Conducting Awareness Camps
- (x) Awareness Programmes for prisoners

The said campaign is to be carried out by all the State Legal Services Authorities for ten days starting from 09.11.2017. Hence, some preparatory steps are required to be taken by all the State Legal Services Authorities so that the said campaign is carried out effectively and meaningfully.

The following preparatory steps be taken:

- (i) Remotest areas, slums and colonies of migrant labourers be identified for the said campaign apart from other relevant areas.
- (ii) Teams of PLVs headed by panel advocates be formed. They be apprised about the objectives of door-to-door campaign. Literature consisting of pamphlets, brochures, booklets etc. reflecting about the objectives and activities of Legal Services Institutions, be got prepared/ printed and handed

- over to the said teams with appropriate instructions to distribute the same amongst people during the campaign. They be also directed to maintain proper record of the material distributed and the homes/areas visited by them.
- (iii) Schedules of ten days i.e from 09.11.2017 to 18.11.2017 be made regarding visits of the teams to the areas marked allowed to them.
 - (iv) Hoardings be got prepared reflecting the availability of legal services. The hoardings shall reflect the legal aid help line numbers also. Public places where hoardings are to be put be identified. Such places may include police stations, hospitals, court complexes, secretariats, panchayat offices, schools, colleges, village entrance, legal services clinics including jail clinics etc.
 - (v) Preparations be also made to set up Legal Assistance Desks from 09.11.2017 to 18.11.2017 at District and Taluk Courts. Schedules be prepared for deputing panel lawyers and PLVs for manning the said legal assistance desks.
 - (vi) Preparations be also made with regard to the holding of walkathons/cycle/motorbike rallies etc. on 09.11.2017. Participants be identified for the said rallies/walkathon. Appropriate placards be prepared. Placards shall convey message of legal services.
 - (vii) SLSAs shall explore possibility of advertising availability of legal services and legal aid helpline numbers on State transport.
 - (viii) SLSA shall take steps to organize competitions in essay writing, declamation, on the spot painting, skits etc. during the said period. The topics for declamation etc. should revolve around the activities being carried out by Legal Services Authorities. Law colleges be also involved to participate in the said competitions.
 - (ix) Necessary steps be taken to get played NALSA documentaries during the said period through local Cable TV, Mobile Vans etc.
 - (x) Partnering with NGOs and other welfare organisations in the campaign.

The outline of the project is attached herewith. Aforesaid pre-campaign steps be taken, and compliance report with regard to the said steps be submitted on or before 1.11.2017

(Member Secretary)
NALSA

Connecting To Serve

A Nationwide outreach campaign by Legal Services Authorities

INDEX

Serial No.	Contents	Page(s)
1.	Introduction	1-2
2.	Objectives	2
3.	Activities	2-8
	a) Door-to-Door campaign	2-4
	b) Hoardings in public places	4-5
	c) Legal Assistance Desks	5
	d) Advertisement(Print & Electronic)	5-6
	e) Walkathon/cycle/motorbike rallies etc	6
	f) Declamation etc	6
	g) Advertising on State Transport buses	6
	h) NALSA Documentaries	7
	i) Awareness Camps	7-8
	j) Awareness in Prisons	8
4.	Reports	8

(1) Introduction

Legal Services Authorities Act, 1987 was enacted to achieve the objective of equal Justice and free legal aid as enshrined in Article 39(A) of the Constitution of India. The preamble of the Indian Constitution also aims to secure to the people of India Justice – Social, economic and political. The Constitutional pledge of equal justice and free Legal Aid can be achieved in its letter and spirit, if barriers to Access to Justice are removed and justice is made available to poor, downtrodden and weaker sections of society. It is imperative to make the weaker and marginalised sections of people aware about the existence of Legal Services Institutions and free legal services meant for them. Awareness about the availability of free legal services will act like a catalyst which would enable the weaker and downtrodden aggrieved masses to assert their rights and approach the justice delivery mechanism for redressal of their grievances. This will lead to empowering of poor and weak.

Legal Services Authorities Act, 1987 came into force on 9th November, 1987. Hence, 09th November is observed as Legal Services Day. On the said day, a campaign for making public aware about the various functions and activities of Legal Services Authorities and availability of free legal

services so that weaker and marginalized sections of society become aware of them may be started. NALSA has devised a campaign titled “Connecting to Serve” to be carried out from 9.11.2017 till 18.11.2017.

(2) Objectives :

- (i) To make weaker and marginalized sections of society aware about the existence of Legal Services Institutions and availability of free legal services.
- (ii) To make them aware about Legal Services Clinics, Front offices and legal aid help line numbers.
- (iii) To identify people who are in need of legal assistance but have not taken recourse to justice delivery system on account of economic or other disability.

(3) Activities :

a) Door –to-Door campaign

Door-to-door campaign is one of the most effective ways to apprise public about the activities being carried out by a Institution. It is face to face, so it increases the likelihood that persons contacted will remember messages. The State Legal Service Authorities shall carry out the door-to-door campaign systematically from 9/11/2017 to 18/11/2017 to

reach out to weaker and marginalized sections of society primarily with an aim to make them aware about the availability of free legal services. The following guidelines be kept in view by State Legal Services Authorities while designing and executing door-to-door campaign.

- (i) Door to Door campaign be started from the remotest villages which are comparatively backward; economically, educationally and socially.
- (ii) Slums and colonies of migrant labourers be also identified for the said campaign apart from other relevant areas.
- (iii) Teams of PLVs headed by panel advocates be formed. They be apprised about the objectives of door-to-door campaign. Literature consisting of pamphlets, brochures, booklets etc. reflecting about the objectives and activities of Legal Services Institutions, be handed over to the said teams with appropriate instructions to distribute the same amongst people during the campaign. They be also directed to maintain proper record of the material distributed and the homes/areas visited by them.
- (iv) Teams during door-to-door campaign shall also identify persons who are in need of legal assistance but are unable to approach justice delivery system due to economic or other disabilities. Data be compiled of such persons, and offices of Secretaries, DLSAs be apprised regarding the said persons so that immediate steps are taken to provide legal services to them.

(v) A detailed report at the end of door-to-door campaign be prepared by State Legal Services Authorities. The report shall, inter-alia, spell about the following:-

- a) Total number of persons informed about the availability of free legal services.
- b) Total number of persons identified who are in need of free legal assistance and eligible to get free legal services.
- c) Total number of villages/urban areas covered.
- d) Success stories, if any.

(vi) Teams should be clearly instructed to avoid arguments with public. It may so happen that a person whose door is knocked or who is approached in any other manner to make him/her aware about legal services, may act in an unreasonable manner. It should not provide temptation to get into arguments.

b) Hoardings in public places:

State Legal Services Authorities shall spread awareness about the availability of legal services by putting hoardings at public places. In this regard, the following shall be kept in view:-

- (i) Places where public congregate or other appropriate public places such as police stations, hospitals, court complexes, secretariats, panchayat offices, village

entrance, legal services clinics including jail clinics etc. be identified.

(ii) Hoardings of suitable sizes with content spelling out the availability of free legal services to weaker and marginalized sections of society be prepared. Contents of hoardings should reflect legal aid helpline numbers and other telephone numbers of District Authorities.

(iii) Hoardings be affixed by taking requisite permission, if required, from concerned authorities.

c) Legal Assistance Desks :

From 09.9.2017 to 18.9.2017, Legal Assistance Desks be established at the entrances of the District & Taluka courts. Teams of PLVs and Panel Lawyer be deputed at Legal Assistance Desks. They should apprise public about the availability of free legal services and the functions and activities of Legal Services Authorities. At the assistance desk, literature like pamphlets etc, spelling out the availability of free legal services, be kept.

d) Advertisement (Print & Electronic)

Newspaper attract readers of all ages. Many newspapers have also developed online versions of their newspaper in order to ensure that they are reaching to whole

market. Being so, NALSA shall give advertisement in the newspapers. Advertisement shall also be in regional languages on the premium spot of the newspapers. NALSA shall be preparing and telecasting 30 seconds/1 minute advertisement reflecting about the availability of legal services.

e) **Walkathon / cycle/ motorbike rallies etc.:**

State Legal Services Authorities shall hold walkathon/cycles/motor bikes rallies on 09.9.2017. The areas to be covered by rallies in all the districts be identified. The participants of the rallies be also identified. Appropriate placards be prepared so that the participants carry the same to convey the message of Legal Services. Arrangements of drinking water etc. for participants be made.

f) **Declamation etc.**

Competitions in essay writing, declamation, on the spot painting, skits etc. shall be organized by State Legal Services Authorities during the said period. The topics for declamation etc. should revolve around the activities being carried out by Legal Services Authorities. Law colleges be

also involved to participate in the said competitions.

g) Advertising on State Transport buses:

State Legal Services Authorities shall explore the possibility of advertising availability of legal services and legal aid helpline numbers on State transport.

h) NALSA Documentaries:

NALSA Documentaries may be played on local cable networks and through Mobile Vans for a week.

i) Awareness Camps:

- (i) A Calendar of awareness camps be prepared in a manner that at least a camp is held in each of the districts during the said period.
- (ii) Before holding camp/campaign mobilization be done through community meetings and door-to-door visits of field teams to disseminate information about camp such as its importance/objectives and relevance of their lives to let locals know about the importance of camp. Information about details of the camp through loud speakers and community

radio be disseminated.

- (iii) Before conducting camps, PLVs and panel lawyers deputed for the camps be made aware about the camp design and the purpose of holding camps. They should be apprised about the method and apprising public about the existence of the functioning of the Legal Services Authorities at all levels.

j) Awareness in Prisons :

Awareness camps for prisoners be conducted during the said period to make prisoners aware about the availability of legal services. Jail visiting advocates shall contact maximum number of prisoners and identify those who are unrepresented. Offices of Secretaries, DLSAs be informed about unrepresented prisoners so that necessary steps are taken to provide legal services to them.

(4) Reports:

Reports of the work done shall be submitted by State Legal Services Authorities to NALSA within seven days after closure of the campaign on 18/11/2017.